

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref: O.M NO. ASH-LIT/3/2021-05 dated 02.11.2021

GOVERNMENT ORDER NO:- 5290 –JK (LD) of 2021

DATED:- 16 - 11 - 2021

Sanction is hereby accorded to the appointment of Officer's of Animal/Sheep Husbandry and Fisheries Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

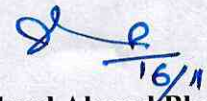
Secretary to Government

Dated:- 16 - 11 - 2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Animal/Sheep Husbandry and Fisheries Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Khursheed Ahmad Bhat)

Additional Secretary to Government

Annexure to the Government Order No. 5290-JK(LD) of 2021 dated 16.11.2021

S No.	Title of the Case	OIC
1	TA/642/2020 titled Dr Mohd Akseer v/s General Administrative Department & Ors	Mr. Mohib Ali Bukhari, Under Secretary, ASHF Department
2	TA/6149/2021 titled Dr Tara Chand Vs UT of J&K and Ors	
3	O.A /61/570/2020 titled Dr. Khurshid Ahmad Butt V/s UT of J&K and Ors	
4	O.A /1139/2020 titled Romesh Chander V/s UT of J&K and Ors	Mr. Asheesh Sharma, publicity Officer
5	O.A /61/769/2021 titled Reyaz Ahmad V/s UT of J&K and Ors	Dr Vikas Gupta , DSHO Ramban
6	T.A/588/2020 titled Vikas Sharma v/s UT of J&K and Ors	Mr. Asheesh Sharma, publicity Officer
7	T.A/1556/2020 titled Aika Kumari v/s State of J&K and Ors	
8	T.A /2050/2020 titled Mir Chand V/s state of J&K and Ors	
9	WP(C) No. 872/2021 titled Mohd Ayub Vs UT of J&K and Ors	Dr. Sarfaraz Ahmed , DSHO, Rajouri
10	WP(C) No. 2058/2021 titled Shakar Vs UT of J&K Through Secretary Finance Department & ors	Dr Priti Pal Sajotra, DSHO Reasi
11	WP(C) No. --/2021 titled Moti Ram V/s UT of J&K and Ors	Dr Ramesh Kumar Manhas, Deputy Director Govt SBF Reasi.
12	SWP No. 2196/2018 titled Jamsheed Ahmed V/s State	


16/11